

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A./61/00302/2021**

This the **23<sup>rd</sup>** day of **February**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd. Taj Khan, S/o Sh. Fazal Ahmed, R/o Azmatatabad Tehsil Thannamandi District Rajouri, Rehbar Taleem Teacher Primary School Mohra Hill, Zone Thannamadi, District Rajouri.

.....Applicant

(Advocate: Mr. Zaheer Kamlak)

**Versus**

1. The U.T. of J&K, Commissioner/Secretary to Govt., Education Department, Civil Secretariat, Jammu/Srinagar. Pin Code-180002.
2. The Director School Education, Muthi, Jammu. Pin Code-181205.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

**ORDER [O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation dated 28.01.2021 (Annexure-VI) of the applicant within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondent No. 2 to consider and decide the representation dated 28.01.2021 (Annexure-VI) of the applicant within a period of two months from today by passing a detailed and speaking order with intimation to the applicant.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present O.A.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*/M.M/*